

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2536
ANSWERED ON 16/12/2025**

CONSTRUCTIONS OF TANKS UNDER MGNREGS

2536. Shri Amra Ram:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether tanks are being constructed under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and other schemes in Rajasthan for drinking water for which the beneficiary is depositing his share of contribution and the work is being entrusted to the contractors, if so, the details thereof;**
- (b) whether the said work can be entrusted to the beneficiary, if not, the reasons therefor; and**
- (c) whether the construction of the tanks can be entrusted to the beneficiary itself on the lines of construction of house under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G), if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a) to (c): In so far as Mahatma Gandhi NREGS is concerned for improving productivity of lands of households specified in Paragraph 5 through land development in order to provide suitable infrastructure for irrigation, construction of dug wells, farm ponds and other water harvesting structures are permissible activities.

The selection of beneficiaries has to be done as per provision made in Para 5 of Schedule I of Mahatma Gandhi NREGA which are as under: -

Para 5. Works creating individual assets shall be prioritized on land or homestead owned by households belonging to the:

- (a) Scheduled Castes**
- (b) Scheduled Tribes**
- (c) Nomadic tribes**
- (d) denotified tribes**
- (e) other families below the poverty line**
- (f) women-headed households**
- (g) physically handicapped headed households**
- (h) beneficiaries of land reforms**
- (i) the beneficiaries under the Pradhan Mantri Awas Yojana-Gramin]**
- (j) beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), and**

After exhausting the eligible beneficiaries under the above categories, on lands of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 subject to the condition that such households shall have a job card with at least one member willing to work on the project undertaken on their land or homestead.

In accordance with these provisions, water bodies known as *tanka* are being constructed in the State of Rajasthan on the land of eligible beneficiaries in Rajasthan under the Mahatma Gandhi NREGS. These works are taken up under the work name of “Construction of Farm Pond for Individuals.”

District-wise details of farm pond taken up in the State of Rajasthan since inception (as on 11th December 2025) is given at Annexure.

Annexure

Annexure referred in reply to parts (a) to (c) of Lok Sabha Unstarred Question No. 2536 dated 16.12.2025

District-wise details of farm pond taken up in the State of Rajasthan since inception (as on 11th December 2025)			
S No.	District	Completed	Ongoing
1	AJMER	892	3
2	ALWAR	777	12
3	BANSWARA	1,735	433
4	BARAN	2,481	4
5	BARMER	2,11,417	75,362
6	BHARATPUR	214	-
7	BHILWARA	8,241	132
8	BIKANER	12,703	6,439
9	BUNDI	993	2
10	CHITTORGARH	1,233	3
11	CHURU	21,970	9,466
12	DAUSA	780	6
13	DHOLPUR	317	62
14	DUNGARPUR	8,367	159
15	HANUMANGARH	2,252	359
16	JAIPUR	1,084	19
17	JAISALMER	9,225	1,859
18	JALORE	4,266	1,941
19	JHALAWAR	2,500	13
20	JHUNJHUNU	2,068	265
21	JODHPUR	19,886	15,573
22	KARAULI	635	6
23	KOTA	672	5
24	NAGAU	27,183	4,832
25	PALI	3,222	278
26	PRATAPGARH	208	55
27	RAJSAMAND	470	12
28	SAWAI MADHOPUR	9,843	975
29	SIKAR	1,841	461
30	SIROHI	636	10
31	SRI GANGANAGAR	1,749	1,496
32	TONK	706	576
33	UDAIPUR	8,433	65
	Total	3,68,999	1,20,883
